

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101
New IA-1717/2024
In
IB-1941(ND)2019

IN THE MATTER OF:

Ahluwalia Contracts (India) Ltd.

Vs

Jasmine Buildmart Pvt. Ltd

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 16.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Virender Ganda, Senior Advocate,
Ms. Sanjana Manchanda, Ms. Akanksha Mathur,
Mr. Srijan Jain, Advocates

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-1717/2024:-

This application has been filed seeking the following prayers:-

- *Direct the Resolution Professional to not collate/accept any claims/amounts against the Unit No. 1601 in Tower D of the Applicant in the project of the Corporate Debtor till the status quo Order dated 05.04.2023, is in subsistence; and/or*
- *Direct the Resolution Professional not to create any third party rights with respect to the said Unit contrary to the Order, dated 05.04.2023; and/or*

Heard the submissions made by Mr. Virender Ganda, Learned Senior Counsel appearing for the Applicant. IRP appears in person. IRP is directed to file a short affidavit within one week.

List the matter on **07.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**